

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH.

RA No. 42/2004 In
OA No. 1904/2001

New Delhi this the 13th day of February, 2004

HON'BLE MR. KULDIP SINGH, MEMBER (J)
HON'BLE MR. R.K. UPADHYAYA, MEMBER (A)

Dr. Ajit Kumar Ray
S/o Late Manmohan Ray
R/o D-18, Devnager,
New Delhi-110 005.

Review Applicant

Versus

1. Union of India
through the Secretary,
Ministry of Agriculture,
Department of Agriculture & Co-operation,
Krishi Bhawan, New Delhi.

2. Dr. G.R. Saini
Economist/ESA,
143, Vaishali, Pitampura,
Delhi-110 034.

3. Dr. V.N. Mishra
Economist (now designated as Advisor)
Krishi Apartments,
Vikaspuri, New Delhi-110 018.

4. Dr. M.S. Bhatia
Economic Advisor (now Advisor)
Z34, Neelkantha Apartments,
Sector-13, Rohini,
Delhi-110 085.

5. The Secretary
Ministry of Finance,
Department of Economic Affairs
(IFS Cadre)
North Block,
New Delhi.

... Respondents

ORDER BY CIRCULATION

Hon'ble Mr. Kuldip Singh, Member (J)

The present RA No. 42 of 2004 has been filed by the
applicant for review of the order passed in OA No. 1904 of
2001 on 3.11.2003.

2. By filing the present RA, the petitioner in the

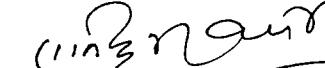
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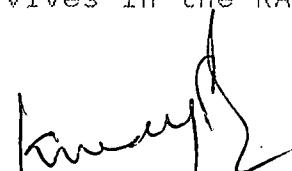
.2.

RA wants to re-argue the whole case again by filing the RA, which is not permissible. While delivering the judgment, the review petitioner was duly heard because the judgment was given after hearing the parties as such the RA has no merits. No error apparent on the face of record has been pointed out which may call for review of the order. Further, the RA does not come within the ambit of Order 47 Rule 1 CPC read with Rule 22 (3) (f) (i) of the Administrative Tribunals Act.

3. In view of the above, nothing survives in the RA, which is accordingly dismissed.



(B.K. UPADHYAYA)
MEMBER (A)



(KULDIP SINGH)
MEMBER (J)

Rakesh